

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. No.1939/92

Date of Decision : 23.12.92

Shri Y.P. Dhingra

...Applicant

Vs.

Union of India & Ors.

...Respondents

CORAM

Hon'ble Shri J.P. Sharma, Member (J)

For the Applicant

...None

For the respondents

...Shri P.P. Khurana

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not?

JUDGMENT (ORAL)

The applicant in this case appeared yesterday and stated that his counsel is unwell. The applicant in this application has assailed the order dt. 27.5.1992 and the order dt.5.6.1992 issued by respondent Nos.4 and 5 respectively. The applicant prayed for grant of the relief that the transfer order issued on 5.6.1992 be quashed and further that the respondents should consider the case of the applicant for transferring him in another establishment in the same station. Respondents have earlier contested this application and also filed the reply, which is on record. Shri P.P. Khurana, Counsel appeared for the respondents and argued that by the order dt.5.8.1992 (Annexure R2) , the letter of transfer dt.27.5.1992 transferring the applicant from New Delhi to Secunderabad has since been cancelled. By

another letter dt.20.8.1992 (Annexure R3), movement order issued to the applicant for permanent posting to Secunderabad has also been cancelled. In view of the above facts and circumstances, this application becomes infructuous as the transfer order against which the applicant was aggrieved has since been cancelled by the respondents themselves.

The applicant, who appeared in person yesterday, has also certain other grievances regarding non payment of salary for certain period, but no relief in this application has been claimed touching that aspect of the matter. The applicant, if aggrieved by any other act of the respondents, is free to get the remedy from the competent forum. The present application is, therefore, dismissed as having become infructuous leaving the parties to bear their own costs.

*J. P. Sharma*  
(J. P. SHARMA)  
MEMBER (J) 23.12.92